

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SUO MOTU WRIT PETITION (CIVIL) No(s). 6/2020

IN RE : PROBLEMS AND MISERIES OF MIGRANT LABOURERS

[ IA No. 50476/2020 - APPLICATION FOR EXEMPTION FROM FILING  
ORIGINAL VAKALATNAMA/OTHER DOCUMENT

- IA No. 49670/2020 - APPLICATION FOR PERMISSION
- IA No. 52179/2020 - APPLICATION FOR PERMISSION
- IA No. 51637/2020 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 49688/2020 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 49686/2020 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 49683/2020 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 51676/2020 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 51455/2020 - EARLY HEARING APPLICATION
- IA No. 50459/2020 - EARLY HEARING APPLICATION
- IA No. 59616/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 78884/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 50460/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 58764/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 64177/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 49554/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 51636/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 61092/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 51430/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 61088/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 51571/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 51747/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 60721/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 50348/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 51565/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 51559/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 51678/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 54889/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 60100/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 50102/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 59628/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 80684/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 49694/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 51643/2020 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 60111/2020 - EXEMPTION FROM FILING O.T.
- IA No. 51558/2020 - EXEMPTION FROM FILING O.T.
- IA No. 49668/2020 - INTERVENTION APPLICATION
- IA No. 49693/2020 - INTERVENTION APPLICATION
- IA No. 52177/2020 - INTERVENTION APPLICATION
- IA No. 52175/2020 - INTERVENTION APPLICATION
- IA No. 49553/2020 - INTERVENTION APPLICATION
- IA No. 50455/2020 - INTERVENTION APPLICATION

IA No. 51634/2020 - INTERVENTION APPLICATION  
IA No. 50577/2020 - INTERVENTION APPLICATION  
IA No. 57195/2020 - INTERVENTION APPLICATION  
IA No. 50342/2020 - INTERVENTION APPLICATION  
IA No. 49682/2020 - INTERVENTION APPLICATION  
IA No. 50475/2020 - INTERVENTION APPLICATION  
IA No. 50464/2020 - INTERVENTION APPLICATION  
IA No. 51453/2020 - INTERVENTION/IMPLEADMENT  
IA No. 49687/2020 - INTERVENTION/IMPLEADMENT  
IA No. 51821/2020 - INTERVENTION/IMPLEADMENT  
IA No. 50446/2020 - INTERVENTION/IMPLEADMENT  
IA No. 49685/2020 - INTERVENTION/IMPLEADMENT  
IA No. 50488/2020 - INTERVENTION/IMPLEADMENT  
IA No. 51726/2020 - INTERVENTION/IMPLEADMENT  
IA No. 54888/2020 - INTERVENTION/IMPLEADMENT  
IA No. 54894/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON  
IA No. 51456/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON  
IA No. 57979/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(C) No. 920/2020 (PIL-W)

W.P.(C) No. 511/2020 (PIL-W)

(IA No. 51094/2020 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 01-09-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) By Courts Motion

Mr. Deepak Prakash, AOR  
Ms. Divyangna Malik, Adv.  
Mr. Nachiketa Vajpayee, Adv.

Mr. Sanjay Parikh, Sr. Adv.  
Mr. Abhimanue Shrestha, Adv.

For Respondent(s)

Mr. Tushar Mehta, SGI  
Mr. K.M. Nataraj, ASG  
Ms Ashwariya Bhati, ASG  
Mr. Rajat Nair, Adv.  
Mr. Kanu Agrawal, Adv  
Mr. Saurab Mishra, Adv.  
Mr. Raj Bahadur Yadav, Adv.  
Mr. B.V. Balram Das, AOR

States

<b>Arunachal Pradesh</b>	<b>Mr. Abhimanyu Tiwari, Adv. Ms. Eliza Bar, Advocate</b>
<b>AP</b>	<b>Mr. Anil Shrivastav, Adv.</b>
<b>Assam</b>	<b>Mr. Shuvodeep Roy, AOR</b>
<b>Bihar</b>	<b>Mr. Ranjit Kumar, Sr. Adv. Mr. Manish Kumar, Adv.</b>
<b>Chhattisgarh</b>	<b>Mr. Sumeer Sodhi, Adv. MR. Ashish Tiwari, Adv.</b>
<b>NCT of Delhi</b>	<b>Mr. Sanjay Jain, Sr. Adv. Mr. Chirag M. Shroff, AOR Ms. Sanjana Nangia, Adv. Ms. Abhilasha Bharti, Adv.</b>
<b>Goa</b>	<b>Mr. Arun Pedneker, Adv. Mr. Sachin Patil, AOR</b>
<b>Gujarat</b>	<b>Mr. Tushar Mehta, SG Mr. Maninder Singh, Sr. Adv. Mrs. Manisha Lavkumar, Sr. Adv. Mr. Aniruddha P. Mayee, Adv Ms. Deepanwita Priyanka , AOR.</b>
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<b>Jharkhand</b>	<b>Mr. Tapesk Kumar Singh, Adv. Mr. Kumar Anurag Singh, Adv. Mr. Aditya Pratap Singh, Adv. Mr. Anando Mukherjee, Adv.</b>
<b>J&amp;K</b>	<b>Ms. Shashi Juneja, Adv. Ms. Pinky Behera, Adv.</b>
<b>Karnataka</b>	<b>Mr. Shubhranshu Padhi, Adv.</b>
<b>Kerala</b>	<b>Mr. Jishnu M.L., Adv. Ms. Priyanka Prakash, Adv.</b>

	Ms. Beena Prakash, Adv. Mr. G. Prakash, AOR
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<b>Meghalaya</b>	Mr. Amit Kumar, Advocate General Meghalaya Mr. Avijit Mani Tripathi, Advocate On Record Mr. U. Mishra, Adv. Tarini K. Nayak, Advocate
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<b>Odisha</b>	Mr. Sibho Sankar Mishra, AOR
<b>Punjab</b>	Mr. Karan Bharihoke, Adv.
<b>Rajasthan</b>	Dr. Manish Singhvi, Sr. Adv. Mr. Sandeep Kumar Jha, AOR
<b>Sikkim</b>	Mr. Raghvendra Kumar, AOR Mr. Anand Kumar Dubey, Adv.
<b>Tripura</b>	Mr. Shuvodeep Roy, AOR Mr. Kabir Shankar Bose, Adv.
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<b>Telangana</b>	Mr. S. Udaya Kumar Sagar, Adv., Ms. Swati Bhardwaj, Adv.
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	Mr. Arun Mishra, Adv.
<b>West Bengal</b>	Mr. Suhaan Mukerji, Adv. Ms. Liz Mathew, Adv. Mr. Vishal Prasad, Adv. Mr. Amit Verma, Adv. Mr. Abhishek Manchanda, Adv. Mr. Sayandeep Pahari, Adv. For PLR Chambers & Co.
<b><u>UTs</u></b>	
<b>A&amp;N island</b>	Mr. K.V. Jagdishvaran, Adv. Ms. G. Indira, AOR
<b>Chandigarh</b>	Mr. Nikhil Goel, Adv. Mr. Naveen Goel, Adv. Mr. Dushyant Sarna, Adv. Mr. Vinay Mathew, Adv.
<b>D&amp;N Haveli</b>	Mr. Tushar Mehta, SG Mr. K.M. Nataraj, ASG Mr. Kanu Agarwal, Adv. Mr. Rajat Nair, Adv. Mr. Saurabh Mishra, Adv. Mr. Raj Bahadur Yadav, AOR
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<b>Lakshadweep</b>	Mr. Raj Bahadur Yadav, Adv.
<b>Puducherry</b>	Mr. V. G. Pragasam, AOR Mr. S. Prabu Ramasubramanian, Adv.

**Intervention/Impleadment**

<b>49693-94</b>	Mr. Kapil Sibal, Sr. Adv. Ms. Indira Jaising, Sr. Adv. Ms. Gayatri Singh, Sr. Adv Ms. Nupur Kumar, AOR Ms. Ronita Bhattacharya, Adv
<b>49553/54</b>	Dr. Abhishek Manu Singhvi, Sr. Adv. Mr. Sunil Fernandes, AOR. Mr. Amit Bhandari, Adv Mr. Muhammad Khan, Adv. Mr. Avishkar Singhvi, Adv. Mr. Varun Chopra, Adv. Mr. Omar Hoda, Adv.

Mr. Prastut Dalvi, Adv.  
 Ms. Aishwarya Mohapatra, Adv.  
 Mr. Gurtejal Singh, Adv.

51453 Mr. Shashwat Anand, Applicant-in-person

51726 Mr. Nitin Mishra, Adv.  
 Ms. Mitali Gupta, Adv.

51676&78 Mr. Biju P. Raman, Adv.  
 Shri. Subhash Chandran KR, Adv.

49668/49670 Mr. Alakh Alok Srivastava, AOR

49685-86&49687-88 Mr. Colin Gonsalves, Sr. Adv.  
 49682-83 Mr. Satya Mitra, AOR  
 Mr. Gunjan Singh, Adv.  
 Mr. Siddharth Seem, Adv.

50577 Mr. Prashant Bhushan, Adv.

52177 Mr. Gopal Sankarnarayanan, Sr. Adv.  
 Ms. Mithu Jain, AOR  
 Mr. Arnav Vidyarthi, Adv.

51634, 51636 & 51637

NHRC Mr. Mohit Paul, Adv.  
 Mr. Rushab Aggarwal, Adv.  
 Ms. Sunaina Phul, Adv.

11394/2020 &  
 511/2020 Mr. Chirag M. Shroff, AOR  
 Ms. Rashmi Bansal, in person

51821/20 Mr. Vivek Sharma, Adv.  
 Ms. Nanita Sharma, Adv.

UPON hearing the counsel the Court made the following  
 O R D E R

By our order dated 31.07.2020, we had specifically directed the States to file an affidavit specifically with regard to operation of three enactments as noticed therein.

Although various States have filed their reply but the States of Maharashtra and NCT of Delhi have not filed their affidavits in

compliance of our order dated 31.07.2020. The States of Maharashtra and Delhi are the States where the maximum number of migrants have come and are working.

Mr. Tushar Mehta, learned Solicitor General and Mr. Sanjay Jain, learned senior counsel prays for further time to file affidavit.

When the Court passed specific order directing the States to file affidavits, the Court's intention was to see the working of the aforesaid acts. Non-filing of affidavit clearly indicates that the States are not interested in implementing the aforesaid enactments.

We grant further two weeks' time to the States of Maharashtra and NCT of Delhi as well as to the other States, who have not filed their affidavit in compliance of order dated 31.07.2020.

List the matters after two weeks.

(MEENAKSHI KOHLI)  
AR-CUM-PS

(RENU KAPOOR)  
COURT MASTER